

[Shri Abid Ali]

The difficulty with regard to agricultural labour, as Prof. Ranga himself realises, is that a very large number of workers are engaged in agriculture in our country and it will be very difficult to bring in legislation and administer it.

I welcome the assurance of co-operation from the hon. Member from Kerala. I again assure him that I do not want to hurt him but he should not also try to hurt me. On a previous occasion also we had this discussion and talks of co-operation. These talks of industrial peace, progress and success of the Five Year Plans were followed by something else in the field particularly when the workers of the Communist Party went to shoot the leaders of the INTUC with arrows by removing tiles of the roof of the rival Union's office room. That is the action outside. It should not be. Otherwise, it loses all meaning. I would ask the hon. Members to follow what the Labour Minister in Kerala has been saying. If that is followed, there would be certainly no occasion for him to quarrel with me. Read that and follow that which has been said by the Chief Minister and the Labour Minister in Kerala as to how the workers should behave. If that is accepted, then certainly, I accept all that the hon. Member said was with sincerity.

Shri Narayanan Kutty Menon: The INTUC also should follow its maxim.

Shri Abid Ali: INTUC has been behaving and doing things in the interest of the nation and it will continue to do so. Nation is supreme and the rest is subordinate; that is their No. 1 principle.

The hon. Member said that the administration of justice was good in respect of non-industrial matters but are not good in industrial matters. If they are good, they are good; if they

are bad, they are bad. Everybody believes that they are good. They are certainly Supreme Court Judges and their judgments are not only supreme but also correct..... (An Hon. Member: And more learned than the Ministers'). Yes, of course more than that. There is no intention to take away the powers given by the Constitution to the Supreme Court or the High Court. The hon. Members have a right to agitate for it, but as at present the position stands we are not inclined to amend the Constitution on that line. About bonus and profit sharing being included in wages, there is an amendment here. But, what is profit sharing? That is to be defined.

Mr. Deputy-Speaker: Amendment is also a suggestion.

Shri Abid Ali: Yes, Sir. First, it has to be decided as to what is profit sharing. Unless that formula is defined, we cannot put it into the Act. It is not so simple. Therefore, our attempt is to fix up some formula and once it is done, it will find a place wherever it is necessary. With these words, I request the House to accept the Bill, as amended.

Mr. Deputy-Speaker: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

#### DELHI DEVELOPMENT BILL

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to move:

"That the Bill to provide for the development of Delhi according to plan and for matters ancillary thereto, as reported by the Joint Committee, be taken into consideration."

\*Moved with the recommendation of the President.

\* Sir, this Bill was introduced in the last session of Parliament in this House and was referred to the Joint Committee. The Committee considered the matter and made certain recommendations. Before I deal with the provisions of the Bill, I would very briefly give the history and the circumstances that have led to the formulation of this Bill.

In 1950, there was a committee appointed by the Government consisting of certain hon. Members of Parliament as also others under the Chairmanship of Shri Birla for the purpose of finding out how the Delhi Improvement Trust was going on, what were the difficulties they felt and what steps were necessary for improving that machinery with a view to carry on the work of development in as effective and satisfactory manner as possible. They submitted their report in April and thereafter they made certain recommendations. One recommendation was that so far as the developmental bodies were concerned, the machinery ought to be one and the work of development should go on through one machinery. They also suggested what could be called a Five Year Plan. Government considered that question and wanted to bring a Bill even then.

As you are aware, a number of circumstances intervened and in 1955, by way of a short term measure, Government first issued an Ordinance known as the Delhi Development Provisional Authority Ordinance for the purpose of preventing the construction of houses in a highly haphazard and unsystematic manner. That Ordinance was followed up by an Act that was passed in 1955 and it was to remain in force till 31st December, 1956. About that time, there was the States reorganisation and the question has also to be considered as to what should be done to meet the civic requirements of Delhi Town and Old Delhi. The life of this Act was extended by one year and it would ex-

pire at the end of this month, that is at the end of this year.

**Shri Jadhav (Malegaon):** There is no quorum.

**Mr. Deputy-Speaker:** Let the Bell be rung. Now there is quorum.

**Shri Datar:** By that time the Government considered the whole question of the civic needs of Delhi, and the second question as to what particular form the constitution so far as the civic needs were concerned should take. Ultimately, Government decided that there ought to be a Municipal Corporation for Delhi. A Bill in that respect was presented to this House. It was also the subject matter of a consideration by a Joint Committee. This hon. House has passed the Bill already, and it is now before the other House.

Now, at that time a decision was taken that there ought to be one developmental body called the Delhi Development Authority. The object of this would be to bring in all other developmental or improvement bodies under one Corporation—that is object No. 1—so that there would be one machinery which would look to the question of development in addition to what the Delhi Municipal Corporation, under the Bill which has been passed, will also be doing.

Secondly, Sir, as you are aware, Delhi has been developing in all directions. The population has increased almost in a phenomenal manner. Therefore, a question arose as to whether it would not be advisable to have all this development carried on in a systematic manner instead of, what can be said to be, a haphazard development of the capital of India. Therefore, it was considered necessary that there ought to be a Master Plan so far as the development of Delhi was concerned, and for that purpose an interim body was appointed by the Health Ministry last year

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known as the Town Planning Organisation. They carried on their work so far as the Master Plan was concerned and, ultimately, now the present Bill has been brought forward before this House for the purpose of having a Delhi Development Authority which would carry on its work in a systematic manner in connection with Delhi development.

As the House is aware, when this matter was taken up for consideration during the last session a point was raised and very exhaustively debated upon, as to whether there ought to be a separate machinery like the Delhi Development Authority, or whether all these functions that are to be carried on in connection with the development of Delhi should be entrusted exclusively to the new Delhi Municipal Corporation that is going to come into being. In regard to this question varied views were expressed on the floor of this House as also the other House. We have also a dissenting note by four Members out of 45 Members of the Joint Committee, wherein they have stated amongst others that so far as this question is concerned there ought not to be a separate Delhi Development Authority, but that all this work and the functions in connection with the development of Delhi should be exclusively entrusted to the Delhi Corporation.

That is a point which was raised then, and it is also likely to be taken up by certain hon. Members. But on this question I should like to make it clear at this stage that the Delhi Municipal Corporation would be coming into being for the first time, let us hope, from the next year. If, for example, the Delhi Municipal Corporation is in addition to its normal functions also burdened with the great work of development which is of huge proportions, then it is quite likely that the Delhi Corporation would have started on its career with certain handicaps.

This Delhi development requires large sums of money, perhaps in terms of crores. Therefore, the work of the Delhi Municipal Corporation also would be fairly heavy and manifold. As you are aware, we have got various civic authorities in different stages of development so far as Delhi area is concerned. We have the Delhi Municipal Committee, the New Delhi Municipal Committee, Town Committees, Notified Areas and a number of others. All these have to be unified in the form of one Corporation, and their work is likely to be very heavy and, as I have stated, manifold. In the course of the discussion it was also pointed out that the Delhi Municipal Corporation will have to tackle numerous problems including problems which are of a compulsory nature. There are also other matters, as you are aware, where it would be open to the Municipal Corporation in its discretion to take up other items as well. Under these circumstances, it was considered necessary in the interests of the Delhi Municipal Corporation itself not to overburden it with certain other activities, and for that purpose Government have considered it necessary that, through this Bill, there ought to be one Delhi Development Authority which would look to all these matters not in a general way.

Another point in this connection may also be noted. So far as the Delhi Municipal Corporation is concerned, they have got a general authority to carry on development or to develop certain areas as they please. Therefore, as you will see, the nature of the work of the Delhi Development Authority has been circumscribed by the consideration that in case the Delhi Municipal Corporation desires to carry out itself certain developmental activities then it would be entirely open to them to do so, provided they find they have got funds, provided they can finance the schemes. Therefore, in preparing the present Bill one important

point that has been kept before it is this, that it is not that all the area in Delhi or round about Delhi will be the subject matter or object of development. The Delhi Development Authority will, in consultation with the Municipal Corporation—these words may kindly be noted—decide certain areas or settle certain areas for development, and they will be known as developmental areas. In these respects only the Delhi Development Board will carry on its work, leaving it open in its discretion to the Municipal Corporation to carry on other developmental schemes within the framework of the Master Plan which is to be prepared and which, ultimately, has to be duly implemented.

Therefore, the House will kindly note that in providing for the scope of work of the Delhi Development Authority under this Bill a sufficient margin has been left for the Delhi Municipal Corporation, if they are so minded to have their own developmental programmes, so far as development of their area is concerned.

Secondly, Sir, as I shall further explain to this House, the constitution of the Delhi Development Authority has been so made as to have not only a complete co-ordination but co-operation also between the Delhi Municipal Corporation on the one hand and the Delhi Development Authority on the other. In the Delhi Development Authority there will be two bodies. One would be the authority itself. Even in this authority there has been a representation given, as I shall shortly point out, to the Municipal Corporation itself. In addition to this there will also be an advisory Council which will advise the Authority so far as this work is concerned, and therein also not only the Members of Parliament but also the Delhi Municipal Corporation and the advisory body for the Delhi territory will also have a representation. Thus you will find that so far as these two bodies are

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concerned, they will work in perfect co-ordination, because, after all, what is the object behind the formation or the establishment of a Delhi Development Authority? The object is that there are certain schemes which have to be immediately brought into operation for the purpose of making Delhi the city worthy of its being the capital of India, and as a premier city.

Secondly, as you are aware, Delhi has to be developed as expeditiously as possible because the Delhi population is increasing beyond all limits. The number is increasing and a number of people from the surrounding areas have been coming in. We have a large refugee population also already settled here. The House is aware of the numerous problems of rehabilitation that the Government had to tackle. Under these circumstances, this very important and highly expensive work of development has to be carried out by the Delhi Development Authority subject to certain exceptions and limits in the interests of the Municipal Corporation itself. That is the reason why it was considered necessary to have another body so far as immediate development is concerned.

Another point also should be noted. This Delhi Development Authority will not necessarily be a permanent authority. After it has been found that it has carried on its work effectively and to a very substantial degree, then provision has been made in this Bill itself for the purpose. The Delhi Development Authority will then cease to exist and naturally whatever development is there, all the advantages or benefits of development will go to the Delhi Municipal Corporation.

Thus, in a certain way you will find this would be an interim body for a certain number of years until

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this abnormal problem, this extraordinarily difficult problem of the development of Delhi has been substantially solved. For these purposes, it was considered necessary to have a separate Authority. All that could be stated against having a separate Authority has been more than substantially met by the various provisions to which I have just now made reference. They have been incorporated in this Bill. Therefore, I conceive that so far as this Authority is concerned, the Delhi Development Authority, as also the Delhi Municipal Corporation, will carry on their work in as satisfactory and as congenial a manner as possible so that ultimately the object of both, namely, the development of Delhi, will be achieved.

A time might come after some years when the Delhi Development Authority need not function further. It might be disbanded and all the advantages that have accrued from its work will naturally go to the Delhi Municipal Corporation.

So, these are the various considerations that weighed with Government, and I am confident that the House will agree that these are fairly weighty considerations on account of which it has been considered necessary to have the Delhi Municipal Corporation and the Delhi Development Authority. I am quite confident that both of them will work in such a way that the interests of the residents of Delhi will be advanced to the fullest extent.

Then I would very briefly explain or describe the various provisions of this Bill in order to understand what it is about. In Chapter II, we have mentioned the Delhi Development Authority and its composition. So far as the main Authority is concerned, you will see that the Authority will have an increased number of representatives. Formerly, there were only seven members in this

Authority. Now, out of regard for the views of many a Member of the Joint Committee, the number has further been increased to 11. Thus the Authority will consist of 11 members including the chairman. So far as the chairman is concerned, he himself will be a co-ordinating authority. He will be the administrator or, if you would like to call it, a Chief Commissioner. Using the general expression, he would be the chairman of this body. There will be a vice-chairman and a finance and accounts member to be appointed by the Central Government. So far as this work is concerned, there are two aspects which have to be noted. One is that it is a highly technical work where you must have persons who have experience in the engineering or on the technical sides. That is the reason why a finance and accounts member is also there. An engineer member will also be there. This is a very important thing. When the Municipal Corporation of Delhi is established, two representatives of the Corporation will be elected by the councillors and aldermen of the Corporation from among themselves. In addition to this, there will be representatives of the advisory Committee also.

Now, so far as the present Delhi territory is concerned, there is an advisory committee. Therefore, on this Development Authority, we should have also representatives of the advisory committee of the Delhi territory. For that purpose, two representatives of the advisory committee in respect of the Union territory will also be there to be elected by the members of that committee from among themselves.

Thus you will find that the members from the Delhi Municipal Corporation will be elected by that body. The members of the Delhi advisory committee will also be elected. Then there will be two other persons to be nominated by the Central Government, and then there is the commis-

sioner. The Commissioner of the Municipal Corporation will be a member of the Authority, *ex-officio*. Thus you will find that the minimum number of representatives of the Delhi Municipal Corporation will be three.

Then their functions have been described. Thereafter we have a larger body known as the advisory council. This advisory council is to be established for the purpose of tendering advice to the Delhi Development Authority. So far as this body is concerned, it is naturally a larger body comprising various interests. Therefore, the number is fixed at 21. In this, the chairman of the Authority would be the president. Two persons with knowledge of town-planning or architecture will be nominated by the Central Government; one representative of the health services of Delhi will be there; four representatives of the Municipal Corporation are to be elected by the councillors.

I am laying stress on this point, namely, of having elected members. The object is that they are to be elected by the Municipal Corporation. Four representatives of the Municipal Corporation of Delhi will be elected

**Shri Braj Raj Singh (Firozabad):** Do not emphasise on nominations.

**Shri Datar:** I would request the hon. Members to wait. What is the use of asking questions when I have started explaining the whole position? Four representatives of the Municipal Corporation of Delhi are to be elected by the councillors and aldermen. Three persons are to represent the three bodies. The Delhi Municipal Corporation has certain statutory bodies as you are aware. One is the Delhi Electricity Supply Committee, the second is the Delhi Transport Committee and the third is the Delhi Water Supply and Sewage Disposals Committee. They will also have their representatives—one each so far as these committees are concerned.

Then, there will be three persons to be nominated by the General Government for the purpose, firstly, of representing the interests of commerce and industry and then of the interests of labour. Now, this nomination is sometimes necessary to make up for the deficiency in the representation. Certain classes and interests are not properly represented, and that is the reason why this power has been taken by the Government. There will be four persons from the technical departments of the Central Government and three Members of Parliament. So, this hon. Parliament also will have due representation on this body.

The functions of this body are these. As I have stated, they will prepare a master plan not only for Delhi, but for the different zones into which Delhi has been divided. Further powers have been conferred on this body for the purpose of enabling it to carry on its work. In the first place, it must have the power to acquire lands, the power to prevent unsystematic or haphazard development or construction of buildings and a number of other powers also have to be given if the work of the Delhi Development Authority is to be effective. This has been stated in Chapter III where the whole question has been discussed

One point was raised before the Joint Committee and in the light of what the hon. Members of the Committee decided, a clause has been recast and we have now inserted clause 10 containing the procedure that is to be followed, so far as the Master Plan is concerned. Though it has to be prepared by experts, still ultimately, it is a plan to be submitted to the people. How a provisional plan has to be prepared and published, how the comments of the people have to be called for, how these comments have to be considered to the extent that they are reasonable or necessary, and after going through all this what we call democratic process of finding

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out the desire of the people, how it is to be fitted in the plan which has been prepared by experts and technical persons, are very clearly and to a certain extent very elaborately provided for in this particular Bill.

In the next chapter, it has been very clearly stated what I have already told this House, namely, that the Delhi Development Authority will not have a roving authority over the whole of the Delhi territory. Certain areas will have to be settled as development areas and that has been made clear in clause 12 where it is stated that the Central Government, after consultation with the Authority, may, by notification in the Official Gazette, declare any area in Delhi to be a development area for the purpose of this Act. The House will kindly note the proviso:

"Provided that after the establishment of the Municipal Corporation of Delhi, no such declaration shall be made except after consultation with that Corporation also."

The way in which it has to be carried on has been fully explained in this chapter.

In the next chapter, the question of acquisition and disposal of land has been dealt with. In clause 15, it is stated that it is open to the Authority to acquire lands. Clause 16 deals with the question of compensation. When this question was before the Joint Committee, certain considerations were taken into account and they put it down in a very general manner. As you will see, sub-clause 5(b) of clause 16 provides that

"the value of the land shall, subject as hereinafter provided, be taken to be the amount which the land if sold in the open market by a willing seller might be expected to realise."

So, rather general instructions have been given there. It was then considered that this provision was rather wide and it ought to be very precise. For this purpose, the Government considered the whole matter again and the Government are proposing an amendment in this respect notice of which has been given in list 4.

I would invite the attention of the House to that amendment at this time only in a general way in which the question of compensation has to be approached by Parliament. What has been stated here is that it would not be sufficient merely to put it in this general way; it would not be fair either to the acquiring authority or to the persons who own a particular plot of land or building. For that purpose, it was necessary to put down the value of the land at a particular date. In other words, this question has to be pegged to a particular date or a particular year. For that purpose, the year that the Government took into account was 1955 when the Provisional Authority was first established. So, in the new amendment which has been placed before this House the Government have put in two alternatives. One is to take into account the value as it existed in 1955.

When, for example, the Delhi Provisional Authority was established, these people were naturally thinking that the permanent authority might come in and therefore they would speculate and put higher prices for the lands, etc. Therefore, when the notice of the proposed acquisition is given today, for example naturally both the parties would be at a disadvantage. The other party, namely the person whose property is to be acquired, will claim more than what he is legitimately entitled to, if this criterion alone is kept. Therefore, it was stated, "the market price in 1955". After 1955, it is also common ground that the developmental activities have proceeded very fast even in the private sector.

Therefore, to some extent, a certain fraction of the increase in the value should also be given to them. This question has to be considered in the larger interests of the State or the nation and subject to this larger overriding interest, also in the interests of the private people to a small extent. Therefore, I have proposed in the amendment that the market price in 1955 plus one-fourth of the increase, if any in the value of the land over 1955, plus the cost of development or construction will be taken. This is one principle.

The second alternative principle laid down is this. In certain cases, there might have been no development of the land. All people have not got the money and all people may not develop their land. So, either the formula which I have just mentioned or the present market value, which ever is less, will be taken. Thus, you will find that in amendment No. 31 which I have proposed, these two principles have been stated quite clearly. I am sure they will meet with the justice of the case not only so far as the acquiring Authority is concerned, but also so far as the persons whose properties are acquired are concerned. Thus, we have decided to place before this House this new scheme which will meet with the ends of justice. This is a point which will be further considered when the clause-by-clause consideration comes before this House.

Thereafter, we have put in other provisions for the purpose of stopping, as I have stated, unsystematic or unauthorised construction of houses.

The greatest danger in such cases is this. Finding that Government or certain constituted authorities are going to take up certain programmes, with a view to defeat or foil that attempt of the authority private persons or private individuals or owners are likely to carry on certain work either with a view to defeat the scheme of this authority or with a view to claim larger compensation.

And there are instances where this unauthorised occupation, unauthorised

construction, not minding what is absolutely essential in the interests of the country, these things are going on here and there. That is the reason why in certain cases the problem of unauthorised occupation or encroachment or even unauthorised construction is a very serious problem. For that purpose, the Corporation has been given certain powers to deal with this matter, first with a view to avoid unauthorised occupation and, secondly, with a view to prevent such occupation or construction, wherever it takes place. That is what has already been provided.

Then other provisions have also been put down here for the purpose of making the provisions as comprehensive as possible. Then, so far as finance, accounts and audit are concerned, the usual provisions have been made and as you will find, naturally Government will have to advance large sums of money for this purpose.

Lastly, so far as the levying of tax is concerned, one point has been made clear and that is where the Joint Committee made a suggestion, which was accepted by the Government. The suggestion was that this authority should be empowered to levy what is known as betterment tax. Under the original provision, this betterment tax could be levied, not only at the start, but for years to come. Now, what has been done in this case is that at the time when the betterment tax is going to be levied, it will be levied once and for all. So, a new principle was laid down by the Joint Committee. It was considered that in the interests of all, this question of betterment levy should not go on year after year to the great inconvenience or hardship or harassment of all other persons. Therefore, it has been stated that this tax should be levied once, and it is possible to make the payments by instalments in proper cases. That has also been duly dealt with in this case.

There are other supplemental and miscellaneous provisions with which at this stage I need not deal. But I would point out to this House that so

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far as the Joint Committee is concerned, they have done all that was necessary.

Lastly, I would deal with the question as to whether there ought to be or ought not to be a development authority at all. We have cases in India where there are too many trusts where this work is being carried on by independent bodies. The case of Bombay has often been brought in. But you will kindly understand that so far as Bombay is concerned, there was an Improvement Trust for a number of years. It is only recently...

Shri Natshir Bharucha (East Khandesh): Not recently, but long ago.

Shri Datar: ...it has been merged into the Bombay Municipal Corporation. All the same, I shall give compliment to my hon. friend. The city of Bombay has developed very well, so far as the civic requirements are concerned. I am happy that Delhi will develop along similar lines as Bombay, because, as you are aware, the Delhi Municipal Corporation is sought to be based on the model of Bombay. So, let us also develop along similar lines.

So far as civic needs are concerned, Calcutta is there for example. We have got an Improvement Trust there. I would not go into the vicissitudes of this question, but so far as Calcutta is concerned, at present there is an Improvement Trust. In fact, Calcutta Corporation has not got control over electricity and certain other subjects, which have been brought under the control of the proposed Delhi Municipal Corporation.

Then I would point out that in 1946 a Committee was appointed by the then Government of India for the purpose of considering whether the various municipal bodies should be brought together and a municipal corporation established. Therein also they made a recommendation that though there ought to be one municipal corporation, so far as the work

of improvement or the special development is concerned, there ought to be a Special Improvement Trust, otherwise called development body. They have given their reasons into which I need not go at this stage. Thus, you will find that we have got certain precedents. We have also to take into account the special conditions of the capital city of India. Here large sums of money have to be expended every year over development. That is also one of the reasons why we considered it proper that the Delhi Municipal Corporation should not, at its inception, be over-burdened with duties and obligations which would cost them crores and which would, perhaps, take away their attention, which is absolutely required, so far as other civic needs of the Delhi Municipal Corporation are concerned.

These are the various matters on account of which Government decided this in this way and the Joint Committee also agreed with this view. Out of 45 members, we have dissenting note of only four hon. Members. Thus, it would show that, not only behind the principles, but also behind the details of the Bill, we have got the largest opinion, so far as the Joint Committee is concerned. Therefore, subject to certain amendments which Government are going to move, I request that this Bill should be considered very sympathetically by the hon. House.

Mr. Deputy-Speaker: Motion moved:

"That the Bill to provide for the development of Delhi according to plan and for matters ancillary thereto as reported by the Joint Committee be taken into consideration."

Raja Mahendra Pratap (Mathura): May I say a few words?

Mr. Deputy-Speaker: Let me first say a few words. We have to settle the time. So far as the Bill is concerned, we have got five hours.

We started at quarter to four. How much time would the hon. Members like to have for general discussion?

**Shri Radha Raman (Chandni Chowk):** We can have three hours for first reading and one hour for clause-by-clause consideration and third reading.

**Mr. Deputy-Speaker:** We won't need much time for the third reading. So, we will have three hours for general discussion and one hour for the clauses. Now Mr. Vajpayee.

**Raja Mahendra Pratap:** May I say a few words?

**Mr. Deputy-Speaker:** I have called another hon. Member.

**Shri Bhagwan Singh (Bulandshahpur):** उपाध्यक्ष महोदय, दिल्ली कारपोरेशन विधेयक के ऊपर जब इस मदन में विचार हो रहा था तो प्रबन्ध शब्दों में इस बात की मांग की गई थी कि दिल्ली के विकास का दायित्व भी इसी कारपोरेशन को मौपा जाना चाहिये । यह दुर्भाग्य की बात है कि सरकार ने इस मुश्वाव को जिसे न केवल दिल्ली को बढ़ावन्त्यक जनना का अपितृ मुश्वाव पक्ष के भी सोगों का ममत्यन प्राप्त था, उक्त दिया और उसी के फलस्वरूप यह विधेयक लाया गया है ।

इस विधेयक का उद्देश्य, जैसा कि बताया गया है, दिल्ली के विकास का व्यवस्थित रूप से और नियंत्रित ढंग में आगे बढ़ाना है । जहाँ तक इस उद्देश्य का सम्बन्ध है, विसी का इस से मनमेंद नहीं हो सकता है । दिल्ली भारत की राजधानी है । कल यह गविया की राजधानी बनेगी । सारे संसार की गति-विधियों का केन्द्र होगी । इसनिये यह आवश्यक है कि हम दिल्ली का विकास मुन्द्र ढंग से करें-नियंत्रित ढंग से करें । ऐसिन ३०० रु० ३०० पी० ६० ने जिस ढंग से आज तक काम किया है, उस को देख कर यह प्राची बाधना कि अविष्य में निर्माण की जाने वाली यह भलग संस्था दिल्ली के विकास में सहायक होगी, दुरुपक्षावाद है ।

आज मे उन तकी को बोहराना नहीं चाहता जो कारपोरेशन से भलग डेवलपमेंट नियारिटी रखने के बारे में दिये जा चुके हैं । इस सम्बन्ध में और कमेटी ने क्या कहा? लोकल मैनेजमेंट एक्सपर्ट कमेटी ने क्या भत दिया? काले कमेटी, बैकट्प्या कमेटी या जांडिस कमेटी और अन्य सब कमेटियों ने जो कि देश के विभ्र विभ्र भागों में—और दिल्ली में भी—बनी, यही भत प्रकट किया कि विकास का दायित्व भी कारपोरेशन को सीधा जाना चाहिये, वह उसी का काम है और ग्राम वह भलग किया गया, तो दायित्व (रैमपासिविनियो) बट जायेगा, दोनों में भवर्दं पैदा होगी, गतिरोध उत्पन्न होते और विकास रुक जायेगा । दिल्ली में विकास कुछ सालों में जो कुछ हुआ है, वह इसका एक जीता जागना उदाहरण है । दिल्ली की समस्या जहाँ व्यवस्थित विकास को है, वहाँ निर्माण को भी है । विकास ठीक ढंग में हो, यह तो आवश्यक है ही, मगर विकास तो होना चाहिये । मकान अच्छे बने । उन मकानों में रहने वाले मध्ये ग्राम्यनिक नुविवासी वा उपभोग करें इस में भा कोई मनमेंद नहीं है, मगर मकानों का निर्माण तो नहीं सकना चाहिये । पिछले दो तीन सालों में दिन-दो में क्या हुआ? दिल्ली को ग्रामीण बड़ो है, देश के दुर्भाग्य-पूर्ण ग्रामीण के कारण प्राय नेरह नाल्ल पुरुषावियों को याने वर यार छोड़ कर दिल्ली में आना पड़ा है । यहाँ उन के नियंत्रित कियाने को जगह नहीं थी । जिस गति से यहाँ को आवादी बढ़ रही है, उस का अगर हम विचार करें, तो हमें दिल्ली में हर माल पन्द्रह या दीस हजार न्यै मकान चाहियें । क्या यहाँ नये मकानों का निर्माण हुआ है? दो० डो० पी० ए० जो बनाई गई, उसने इस बात का नो ध्यान रखा कि कोई मुन्द्र निर्माण नहीं होना चाहिये, मगर उस का परिणाम यह हुआ कि मकानों का बनना ही बन्द हो गया . . . . .

**The Minister of Rehabilitation and Minority Affairs (Shri Mohd Chand Khanna):** It is not correct.

बी बाजपेयी . . . और इस के फलस्वरूप हजारों लोग जो दिल्ली में स्थायी रूप से बस गये हैं और यहां प्रपने मकान बनाना चाहते हैं, वे मकान नहीं बना सके हैं इस का सब से बड़ा कारण यह था कि प्राविजनिक अधारिटी ने निर्माण के लिये—कंस्ट्रक्शन के लिये—जो शर्तें लगाई जिन्हे ऐमेनेटीव कहा जाता है और जिन का उल्लेख इस बिल में भी है, वे शर्तें पूरी नहीं हो सकी। साफ पानी चाहिये, बिजली चाहिये, अंडरपाउंड सिउएज चाहिये, मुनरों में यह बहुत मज्जा लगता है लेकिन इसके लिये जितने धन की आवश्यकता है, सब-न्साधारण भादमी के पास वह नहीं है। नई दिल्ली में जिस तरह के मकान बन रहे हैं, क्या हम आशा करते हैं कि उम्मी तरह के मकान, जो दिल्ली आज बीमियों भील तक फैल रही है, उस में बनेंगे? बने, यह इच्छा तो ठीक है, मगर उस के लिये साधन कहा से आयेंगे? दफ्तर के कमंचारी—बाबू लाल—और मध्यम वर्ग के लोग जो तीन, चार, पाच हजार रुपये में प्रपना मकान चाहते हैं विजली अगर नहीं रही, तो तेन का दिया या लालन्टन जला सबते हैं और अगर पलघ का लैट्रिन नहीं रहा, तो उन वा जीवन काई दूमर होने वाला नहीं है। लेकिन आज कहा जाता है कि जब तक ये मुविधाये नहीं होंगा, निर्माण नहीं होगा। जिन के पास छिपाने के लिये जगह नहीं है उन में यह कहना कि वे इन मुविधाओं के लिये साधन जुटायें, एक बड़ा मजाक मालूम होता है। और दिल्ली में ऐसा ही हुआ है। डी० डी० पी० ए० में यही किया है और मुझे दर है कि यही इतिहास फिर से दोहराया जायेगा।

इस का एक और नरीजा हुआ है। हम जानते यह है कि लोग विना किसी अधिकार के मकान न बनाये, लेकिन मकानों की जब अनुमति नहीं दी गई, तो यन-एयराइज्ड कंस्ट्रक्शन हुए और मेरा दावा है कि यिसमें दो तीन माल में दिल्ली में पक्कीम हजार से अधिक ऐसे मकान बने हैं, जिन के सिये

अनुमति नहीं दी गई, जिन के सिये अधिकार नहीं दिया गया। लोग यकान बना कर बैठ गये हैं। आप यक उन्हें तोड़ेंगे और तोड़ कर उन्हें दूसरे मकान देंगे या उन्हें दूसरे मकान मिल जायेंगे, ऐसी स्थिति नहीं है। मेरा सुझाव यह है कि हम दिल्ली की सुन्दरता की चिता करें, यह तो ठीक है, मगर उस के साथ इस का भी विचार होना चाहिये कि हर एक छोटा आत्मी, जो आज महाराई और टैक्सों के पाटों में पिसा जा रहा है, सिर छिपाने के लिये प्रपना एक घर पा सके, जिसे वह प्रपना कह सके, इस बात की आवश्यकता है और इस आवश्यकता को पूरा करने के लिये प्राविजनिक अवारिटी पूर्णतया अमफल रही है और जिस तरह का विधेयक बनाया गया है, जो उस की धाराये हैं, उन को देखने से पता लगता है कि यह कठिनाई दूर नहीं हांगी। इस कठिनाई को दूर करने के दो ही रास्ते हैं: या तो सरकार शब्द मकान बनाय, भस्ते मकान बनाये और जिन के पास मकान नहीं हैं, उन्हें देया वर्जे के रूप में उन को कुछ धन दे और धीरे धीरे उन में वह धन ले निया जाये। तीसिंह इन सम्बन्ध में यह आवश्यक है कि वे मकान जो प्राफिट नो लाल के बेनिग पर दिये जाने चाहिये। मेरा आरोप है कि प्राविजनिक अधारिटी ने दिल्ली के विकास को चिन्ना किनी को, उस के बारे में तो मझे मनदेह है ही, मगर उस ने मुनाफाखोरी बाफी की है। भरने दामों पर जमीन प्राप्त कर ली—एक्यायर कर ली और कम्पेन्सेशन देने की जा अवश्या है।

श्री नवल प्रभाकर (बाहु दिल्ली—रक्षित—अनुमूलित जासिया) : भभी तो कुछ किया ही नहीं गया।

श्री बाजपेयी : ऐसी बात नहीं है।

श्री नवल प्रभाकर : आप की जानकारी अचूरी है।

श्री बाजपेयी : मेरी जानकारी पूरी है और मैं आप को बमाऊंगा कि अबमेरी गे

एक्सटेंशन में जो भकाल बनाये गये हैं, वह जमीन क्या प्राप्त नहीं की गई है और क्या यह गलत है कि वहाँ जो जमीन प्राप्त की गई, वह सस्ते भाव पर की गई और बाद में उसे महंगे भाव पर बेचा गया । २०० रुपये जीवा पर जमीन सी गई और ३०० रुपये गज पर वह दी गई । यह मैं ने नहीं दी—जिन के हाथ में देने का अधिकार है, उन्होंने ही दी ।

श्री लक्ष्म प्रभाकर : यह प्राविजनिक अधारिटी ने नहीं दी ।

श्री बाबपेयी : प्राविजनिक अधारिटी ने अगर नहीं दी, तो भी यह सब दिल्ली में हुआ और इस के लिये सरकार उत्तराधीय है और आप इस से बच नहीं सकते हैं । क्या यह फिर से दोहराया नहीं जायेगा ? जिस तरह मैं प्राज जमीन को विकसित करने का वर्चा लगाया जा रहा है, उस का मैं एक उदाहरण दूँगा ।

**Raja Mahendra Pratap:** On a point of order. There is no quorum in the House.

**Mr. Deputy-Speaker:** The bell is being rung.... Now there is quorum.

अब मानीय सदस्य, अपना भावण जारी रखें ।

श्री बाबपेयी : उपाध्यक्ष महोदय, मैं यह निवेदन कर रहा था कि भूमि के एक गज के टुकड़े को डेवलप करने के लिये ६ या ७ रुपये चाहिये । लेकिन जिन्हें सरकारी कालोनीज कहा जाता है और जिन की संख्या २६ या २७ बतायी जाती है उस में जिस भूमि को विकसित किया गया है उस की कीमत २५ रुपये गज बहुल की जा रही है । जब विकास करने में ६ या ७ रुपये प्रति गज लगते हैं तो उस जमीन के टुकड़े को आम पादमी को देने में उस की कीमत २५ रुपये गज किस गणित के अनुसार हो जाती है यह समझने में मैं अपने को असमर्थ जाता हूँ ।

दिल्ली के घासपास जिन किसानों की जमीन ली गई है, जिन्होंने यहाँ संसद भवन के सामने भीर प्रधान मंत्री की कोठी पर प्रदर्शन किया था, उन की भी यह शिकायत है कि उन की जमीन बहुत कम दामों पर ली गई है और जो कम दामों पर ले रहे हैं वे अगर यह समझते हों कि इस ढंग के विकास से वे दिल्ली की जनता को सन्तुष्ट कर देंगे तो यह उन की भूल है ।

कीर्ति नगर की एक कालोनी है जिस में ८० फीसदी रुपया जनता का है और २० प्रतिशत बेंक का है । लेकिन उस के सम्बन्ध में भी यही नीति अपनाई जा रही है । राजेन्द्र नगर में २५ रुपये गज पर जमीन मिल रही है जब कि राजोरी गार्डन्स में ६ या १० रुपये गज पर जमीन मिल रही है । ऐसा भेद क्यों है ? इस का एक ही उत्तर है कि हम डेवलपमेंट अधारिटी अलग बनाते हैं । तो उस में यह अहोत है कि जो भी काम किया जायेगा बड़े सर्वे के साथ कार्य किया जायेगा और ऐसा हो भी रहा है । लेकिन सरकार यह बात स्वीकार करने के लिये तैयार नहीं है कि अलग से डेवलपमेंट अधारिटी की जरूरत नहीं है । मेरा निवेदन है, अगर आप कोरपोरेशन पर इस बात के लिये विकास करने को तैयार नहीं हैं । कि वह दिल्ली का विकास ठीक ढंग से कर सकेगा और उस के उत्तराधीत्व को निभा सकेगा। यद्यपि बम्बई कारपोरेशन यह काम कर रहा है, तो कम मेरे कम हम ने अधारिटी का जो स्वरूप बनाया है उस में हमें परिवर्तन करना चाहिये ।

मानीय मंत्री महोदय ने डेवलपमेंट अधारिटी किस तरह से बनेगी, उस के कौन कौन सदस्य होंगे, इस का भी वर्णन किया है । उस से स्पष्ट है कि वह एक मनोनीत बाड़ी होगी । उस में नियुक्त आदमी होंगे और अब कहा जा रहा है कि वह कारपोरेशन से कंसल्टेशन करेगी । कारपोरेशन जनता द्वारा चुना जायेगा, डेवलपमेंट अधारिटी सरकार द्वारा बनाई जायेगी, और दोनों में विचार विनियम

## [श्री बाजपेयी]

होगा। विचार विनियम में मतभेद भी हो सकता है। मतभेद में किस की बात बलेगी? क्या डेवेलपमेंट अधारिटी कारपोरेशन की बात सुन लेगी, और सुनने का यह अर्थ है कि कस्टलेशन करेगी और फिर उस को ताक पर रख देगी। जो आज आरायें हैं इस विवेयक की उन से यह स्पष्ट है कि विचार विनियम किया जायेगा। अगर कारपोरेशन की बात अधारिटी की समझ में आ गयी तो उसे मान लिया जायेगा अन्यथा अधारिटी को जो कुछ दिखायी देगा वह करेगी। अधारिटी में कारपोरेशन के सदस्यों की सूच्या बढ़ायी जा सकती है। क्यों नहीं बढ़ायी गयी। जो एडवाइजरी काउन्सिल होगी उस में दिल्ली से पालियामेट के लिये निर्वाचित सभी सदस्य लिये जा सकते हैं। लेकिन सब नहीं लिये गये। कुछ छोड़ दिये गये हैं। क्यों छोड़ दिये गये हैं? वे तो जनता के प्रतिनिधि हैं। या शायद छोड़ देने का यह कारण है कि वे दिल्ली डेवेलपमेंट अधारिटी को अलग रखने का विचार से सहमत नहीं है? मैं नहीं समझता कि इस का क्या कारण है। अभी भी समय है डेवेलपमेंट अधारिटी के स्वल्प को बदला जा सकता है। उस में चुने हुए प्रनिधियों को अधिक स्थान दिया जा सकता है।

जो एडवाइजरी काउन्सिल बनायी गई है उस का कामसलाह देना होगा। क्या डेवेलपमेंट अधारिटी उस सलाह को मानने के लिये बाध्य होगी? क्या दोनों में मतभेद न होगा? मतभेद होता हो तो उस का निर्णय कौन करेगा? कारपोरेशन और डेवेलपमेंट अधारिटी में अगर गतिरोध पंदा हो गया तो उस गतिरोध में से कौन रासता निकालेगा? किस का निर्णय अन्तिम होगा? अगर उस का निर्णय अन्तिम होगा जो मरकार हारा नियुक्त होगा, तो फिर कारपोरेशन में जो जनता हारा चुने हुए है और डेवेलपमेंट अधारिटी उन में मध्यर्य होगा, और अगर सबसे होगा तो दिल्ली का विकास रक्षा जायेगा।

विवेयक में एक मास्टर प्लान का भी उल्लेख किया गया है। बहुत दिनों से बर्चा की जा रही है उस मास्टर प्लान की, और दिल्ली बालों की आंखें तरस रही हैं उस मास्टर प्लान का दर्शन करने के लिये। कब तक वह बनेगा, कब प्रकाश में आयेगा, इस के सम्बन्ध में कोई अवधिनिर्धारित नहीं की गयी है। कोई समय तै नहीं किया गया है। मास्टर प्लान न बना इसलिये दिल्ली का निर्माण यका हुआ है। इस विवेयक में इस बात को स्पष्ट रूप से बताया जाना चाहिये कि इन्हे समय के भीतर मास्टर प्लान बन जायेगा। लेकिन इस सम्बन्ध में भी विवेयक भौत है।

उपाध्यक्ष महोदय माननीय सदस्य को बीस मिनट होने वाले हुए। उन्हे समाप्त जल्दी ही करना चाहिये।

श्री बाजपेयी जी हा, आप बानिंग बैल बजाये तो मैं स्वत्म बर दृगा।

उपाध्यक्ष महोदय मेरी जबान को ही बानिंग बैल समझ लीजिये।

श्री बाजपेयी मैं अभी दो मिनट में बन्ध करता हूँ।

जो भी इस विवेयक के सम्बन्ध में मशोधन रखे गये हैं उन में अनेक मशोधन जो विरोधी पक्ष की ओर से रखे गये हैं महत्वपूर्ण हैं, जैसे कारपोरेशन के जो प्रतिनिधि आने वाले हैं उन में एक प्रतिनिधि रुरल परिया का भी होना चाहिये, इस तरह का मशोधन रखा गया है। और किसी की अगर भूमि ली जायेगी तो उस को कम्पेन्सेशन कैसे दिया जाये इस के सम्बन्ध में भी मशोधन है। बिहू कमेटी की रिपोर्ट है कि जो जमीन एक्सायर की गई उस में से बहुत सी सटेजाजो के हाथ में चली गयी। जो गरीब किसान हैं जिन की भूमि ली जाती है विकास के नाम पर वे उस के बदले में उचित मुआवजा प्राप्त कर सकें इस सम्बन्ध में माननीय दातार साहब ने अभी जो संशोधन रखा है मैं उसे पर्याप्त नहीं समझता।

उसे और भागे बांगे की जरूरत है। इस दृष्टि से भी यहाँ कुछ संशोधन रखे गये हैं और मैं आशा करता हूँ कि उन संशोधनों को स्वीकार किया जायेगा।

कारपोरेशन विधेयक पर सरकार की ओर से एक भी संशोधन मान्य नहीं किया गया। मैं समझता हूँ कि इस विधेयक के बारे में उस नीति में लोड़ा ता परिवर्तन होगा और दिल्ली डेवलपमेंट बोर्डिंग का इस सदन में से ऐसा रूप निकलेगा जिसे सभी लोग स्वीकार कर सकेंगे, इस प्रकार की आशा प्रकट करते हुए मैं अपना स्थान घरण करता हूँ।

**Shri C. R. Pattabhi Raman (Kumbakonam):** I crave your indulgence to make a few general remarks before I attempt to point out what important things or modifications could be considered by the Government.

The twin legislation that we are now having satisfies a long-felt need. Our minds go back to the late lamented Asaf Ali who moved the famous resolution in 1938 wanting a separate municipal corporation for Delhi. Thereafter there was a Delhi Municipal Enquiry Committee—two committees, I should say, one in 1938 and the other in 1946. Then we had the Bhore Committee also in 1946. Finally, there was the Local Finance Enquiry Committee of 1951 to which I referred. In the meantime, Delhi State was formed in 1951 and abolished in 1956.

Now, there was a vacuum, as it were created and we had to grapple with what is now called the Old Delhi area and the New Delhi area. When the Delhi State was abolished, just at that time, we had the famous Jaundice Enquiry Committee Report. I am just saying this historically to remind the House as to what has been happening during the last 20 years *vis-a-vis* Delhi. As a result of all these and promises made from time to time, the Government have very wisely come forward with the

twin legislation one dealing with the Old Delhi area and the other, what is called the Metropolitan area or the Rajadhani of the Indian Union.

Quite often, with regard to popular movement for municipal Government, an analogy was drawn to Bombay, Tokyo and London. With great respect, I say they were wholly inapt. The whole of UK is much smaller than many States in India. London is a great city but then it forms the capital of a small State, speaking in Indian terms. Tokyo is a very well administered city and the Corporation there is more or less a model for the world. It is usual for the people to talk about local administration to refer to Tokyo as more or less the prime example of good municipal administration. There too the analogy fails. Japan is a very important and great country but alongside the Indian Union, it is equivalent to a State. When you talk about Japan, you really talk about Tokyo without meaning any disrespect to the other important cities in Japan.

The analogy, if any, that we can have is Canberra or Washington. There you will never have any semblance of municipal administration where more or less federal or quasi-federal—as it should be called—in India States exist. Indian Union is rightly said to be quasi-federal. We are not strictly a federation. In quasi-federal conditions, you do not have a capital with a large municipal administration. Actually, Sir, Washington—it is called Washington D.C. (District Columbia)—where the capital functions is surrounded by five States, but it is always possible for you to go into a road and say at any time which State you are entering, you can say that you are now entering so and so State, now in Washington and then again in some other State. That is a very good thing to note, for example, when you go to Washington. You can always have this analogy so far as the Delhi Development Board is concerned.

[Shri C. R. Pattabhi Raman]

So far as New Delhi is concerned, if I may say so, the Government have rightly said that for the time being, at any rate, it is not as though they have closed the door for all time to come, they feel that party politics or municipal politics have not got much scope so far as the metropolis is concerned. Delhi does not belong to the State of Delhi. Actually, when Asaf Ali's resolution was passed in 1946, Delhi was in the Punjab State. We had a tussle with the old undivided Punjab. That is not the case today. Now Delhi is not the capital of Punjab, or United Provinces or any other State. It is the capital of the whole of India. Here you have a texture of all the people of the Indian sub-continent. Everyone has a right to claim Delhi as his own. Therefore, I visualise a time may come when there may be some scope for some sort of municipal administration and elections.

Even with regard to elections the better opinion in the world today is that, so far as municipal administration is concerned that should be as far as possible above party politics. The man on the spot, a qualified man who is fit enough to do educational activities, social activities, sewage activities, he is the man to deal with a Municipal Corporation and not merely a party labelled man. It is always better in all these municipal administrations to have the administration above party politics. That has been the end and aim in all good municipal administrations.

Now, Sir, so far as this capital city is concerned, it concerns not only the area where most of the offices are situated, and most of the clerks are working. It also includes the Diplomatic Enclave. Just imagine what will happen if there is a big party election tussle. How is the Government to carry on the work of the Indian Union? I can only imagine that it will result in a catastrophe, unless you are banning government

servants from even taking part in municipal elections, which you cannot do. Suppose one branch of the office of my good friend the Minister of States votes for A and another branch for B, one holding very strong views on A and the other section on B? That will be catastrophic. The capital does not want to be encumbered by municipal politics, and personal politics.

Therefore, it is for very good reasons that they have decided to take it out of the municipal administration. They have not taken the whole, they have not been so greedy. It is not as if they have taken all the area, they have only confined themselves to what is called the crux or the core as far as Delhi City is concerned. They wish to administer it by various bodies, ad hoc bodies.

I am glad to see that the Delhi Municipal Corporation that is going to come into being will have representation in many of these bodies which are forming part of the Delhi Development Board.

So far as this Bill is concerned, there are certain aspects of it that strike me, and which I hope will appeal to my good friend, the Minister of State in the Ministry of Home Affairs. Firstly, I feel that so far as acquisition proceedings are concerned—I am not talking as a mere lawyer—the provision there is 15 as it now stands. I quite agree, as I have myself pleaded, that the various aspects of the Delhi Administration should be *Sui generis* and not on the analogy of any other Municipal Corporation. But is not the Government taking too much on itself when it says that with regard to acquisition it will have separate proceedings?

17 hrs.

The Land Acquisition Act is a well-established Act. There are a number of cases decided under that Act. For example, the word "owner" is not defined in this Act. Supposing a man says, "I am the owner" and some other

man comes and says, he is not the owner, but "I am the owner", there is a tussle whether ownership is confined to persons, firms, corporation, trusts or charitable trusts, institutions or temples. You can go on multiplying the instances. How are they going to be governed? Are you going to take to a new path of legal definitions? So far as these matters are concerned, there is a well-trodden path of definition of all these various items. They are appreciated and understood in the Land Acquisition Act. So, are you going to have a new, complete system, so to say, so far as these things are concerned here?

Take, for example, a thing like the enforcement of land acquisition. Section 47 of the Act—I am obliged to the Minister for I have borrowed his Ministry's book—deals with enforcement of the land acquisition proceedings. The magistrate comes in, and his whole paraphernalia is there. Notice is given. All the parties concerned are given notices. They can come and protest. For example, Section 47 of that Act says that *mutatis mutandis*, it will stand adapted to present conditions. "If the Collector is prevented or impeded in taking possession under this Act, of any land, he shall" etc., and "if a magistrate enforces surrender of the land it shall apply to the magistrate..." and so on and so forth. You get the regular paraphernalia. What is to be done in case of acquisition proceedings? What is to be done with regard to enforcement of acquisition proceedings? What are the instances where the Government can do away with the normal procedure of notice, counter-notice, rejoinder, rebuttal, and all that? What are the cases where they can dispense with it and start proceedings straightway in urgent cases, by what is called the police power of the State? They can always do that. All that procedure is available. I hope it will be found acceptable to Government. If they say that "excepting as modified by the provisions of this Act, the rest of the Land Acquisition Act, will

apply", it will be a great solace in my humble opinion.

There is another aspect in this connection. I suppose I am thinking aloud. I feel I have not given much thought to it, and I must confess to that. But I feel that consideration must be given to small landholders, poor peasants, with what are called small fits of land a few bighas half a ground, one ground, or two grounds of land. If you are going to decide their case by the rule of thumb and say "1955 basis or whichever is less," it may cause hardship. So, a sort of slab system may be better for them.

Finally, what is the principle regarding betterment tax? It is very interesting to study that aspect. Betterment tax is a tax that is available to the State or the Corporation as the case may be if, and only if, they can lay roads in an area, make water available there, or give drainage facilities there or offer electricity there. For those services which have been given to the locality, the locality is increased in value. Therefore, the people who own the locality or who are lessors of the locality have to pay a betterment tax, because betterment is due to the act of the Government or the Corporation as the case may be. That is the principle of betterment. Then, taking the betterment aspect of it and to say that they will have to pay the tax because in future they will get the services may not be proper. For example, what would be the situation in future, say, in the 1965? I am obliged to my friend Shri Radha Raman for giving me the instance. What would be the situation in 1965 or 1970? I do not think anyone can imagine what it will be. It may be brought down to the bottom in a new conception of a State. There may be nothing like the prices that we know of. If normal things go on, it may be totally different, because, every move of ours is to bring into being, or make our State, a welfare State. If prices of grain rise, it is better for the farmer. That is the idea now.

[Shri C. R. Pattabhi Ramam]

They would not squeal if prices of foodgrains rise. If the pay or the salary and other payments are also rising alongside the rise in prices of grains, my hon. friends on the opposite side will not complain. If there is any slashing in the pay or the wage-scale with the rise in prices, then they will complain. Otherwise, I cannot imagine what the situation will be in 1965 or 1970 or 1980.

To lay a rule now in the Act itself regarding that aspect may not be good. I was listening to the amendment of Shri Datar, the Minister of State in the Ministry of Home Affairs. I imagine that he said that the 1955 price plus something or the present market value, whichever is less, would be taken. The amendment says, "the market value of the land.....such market value being determined on the basis of the use of the land on that date, or the market value of the land on the first day of October, 1955, such market value being determined on the basis of the use of the land on that date, an amount equal to twenty-five per cent of the increase, if any....." and so on. I am wondering whether it is advisable to have this cumbersome form and tie yourself to a difficult position which may arise later on. That struck me so far as betterment is concerned.

So far as acquisition is concerned, I have already had my say. I do feel that there will be a large number of small land-holders in the Delhi development area and it may be unfair to deal with them on the same principle on which the big landholders are dealt with.

In conclusion, I hope Government will be able to build up a great metropolis which will represent not one area, not the north or the south, but I hope it will represent the whole of India and I hope I will be able to call myself a proud citizen of Delhi.

Some Hon. Members rose—

Mr. Deputy-Speaker: Hon. Members on the Joint Committee may have to wait a little. Mr. Kodiyan.

Shri Kodiyan (Quilon-Reserved Sch. Castes): Mr. Deputy-Speaker, I strongly oppose the basic scheme of things underlying this Bill, namely, that town-planning has to come from the top rather than from below, i.e. the local bodies. The hon. Minister in introducing this Bill has put forward lengthy arguments in favour of a separate statutory body for the developmental work in Delhi. But his arguments, I am sorry to say, have not convinced me of the need for such a separate body for the developmental work in Delhi. In my opinion, the creation for of such a separate statutory body is not only unnecessary, but might also lead to unnecessary friction between the two authorities. Thus, it will delay the very developmental work of Delhi itself.

Not only the hon. Minister, but other responsible spokesmen of the Government also, have been talking for a long time of the need for further developing the local self-government system in our country and of the need to give more responsibility and powers to the local bodies. But nothing has come out of these talks and the basic structure of the local self-government system remains as it was 10 or 12 years before, while the Britishers were ruling the country. The Government seems to be thinking in the same old way as in the past. That is why they have refused to hand over the responsibility of the development work in Delhi to the Municipal Corporation and have come forward with this Bill.

The hon. Minister seems to be very much worried over the burden of the Corporation in Delhi and he does not want to over-burden the Corporation. It is not a question of overburdening the Corporation. It is question as to how best the development work in Delhi could be carried out. Is it by creating a separate body consisting mainly of nominated persons and

officials as members that you can carry out this work or by a body fully representing public opinion in Delhi?

If those people who will get elected themselves from the different cross sections of the people of Delhi, are invested with the responsibility of town-planning, I am sure that town-planning would go far more efficiently than if a few officials, who are not responsible to the people, are invested with those powers.

Different committees, appointed both by the Central Government and the various State Governments, to go into the function of the local bodies and Improvement Trusts have recommended against the continuance of these separate statutory bodies in municipal towns for the purpose of town-planning and other developmental work.

Another argument that has been brought forward against the local self-government is that local bodies have failed miserably in the matter of development work. But we all know that the local bodies in our country today are given only limited powers and they have got only limited finances at their disposal. So, they cannot be expected to carry out the developmental work as efficiently as we desire them to do.

So the question is whether the local bodies would be provided with necessary finances and adequate powers and also technical know-how to successfully carry out town-planning. This is exactly the question regarding the development of Delhi. If the Government are prepared to give such aid as they are prepared to give to the proposed Delhi Development Authority then I am sure that the development of Delhi would go far more efficiently than at present.

The hon. Minister referred to the Birla Committee. But the Birla Committee, in the course of their remarks, has stated on page 3 of their report:

"Two essential pre-requisites of proper planning of a town are: (1) a civic survey, and (2) a mas-

ter plan. The Trust has been able to produce neither with the result that the growth of Delhi has been proceeding in a haphazard way with little foresight and imagination and without any co-ordination."

Further, on page 7 of the same report they have said:

"Whatever may be the extenuating circumstances, the story of the Trust is a story of failure."

Similarly, various other committees, which have looked into the affairs of the local bodies in different part of the country, have also recommended against the continuance of this sort of separate bodies. The Local Self-Government Enquiry Committee, which was appointed by the UP Government, has recommended emphatically that

"All Improvement Trusts in the provinces should be abolished and the provisions of the Improvement Trust Act should be incorporated in the Municipalities Act."

Similarly, the Kale Committee appointed by the Government of Bombay and the Venkatappa Committee of Mysore have recommended more or less to the same effect. The Delhi Municipal Organisation Committee also said that the existence of separate ad hoc Improvement Trusts lead to the possibility of weakening the general municipal structure. As has been rightly pointed out in the Minute of Dissent to the above report, the existence of these ad hoc bodies militate against the popular control of the functions that are primarily and patently municipal.

Reference has been made by the hon. Minister to the case of Bombay. It is true that a lot of development work has been carried out in Bombay. But, after years of experience, the Bombay Corporation came to the conclusion that the existence of a separate Improvement Trust was far from helping the Corporation. Therefore, they decided to abolish the separate Improvement Trust and they have

[Shri Kodiyan]

created an Improvement Committee under the direct control of the Corporation

Some hon Members, especially Shri C R Pattabhi Raman referred to Tokyo, London, Washington and other cities. In London, what is the position. In London, for nearly a century, the local body has been in charge of state-aiding houses. In other foreign countries like Holland, France, we can see that the corporations or municipal bodies are charged with the responsibility of town planning and other developmental work. Therefore, my submission is this. Of course, the hon Minister also said that development of Delhi requires large sums of money. Government are prepared to spend large sums of money for the development of the capital. If they are prepared to spend large sums of money for the development of the capital, and if necessary, technical personnel are to be placed at the disposal of the Development authority by the Government, where is the difficulty in handing over the responsibility of development work to the Corporation with the same funds and also with the same technical personnel? Where does the question of overburdening the corporation arise if they are prepared to hand over the responsibility together with the technical personnel and necessary finances? That is my simple question. I wish the hon Minister would reply to this question.

If there must be a separate body for development work in Delhi, I would submit that such a separate body should be as far as possible a real representative body of public opinion in Delhi. But, in this Bill, I am sorry to say that in the Development authority, overwhelming weightage is in the hand of nominated members. The hon Minister has pointed out that, out of the 11 members who constitute the Development authority, only two or three are to be taken from the Corporation. Such a body with inadequate representation of public opinion in Delhi and the majority being in the

hands of nominated members, and officials cannot be expected to carry out the development work efficiently and quickly as we desire.

Therefore, my suggestion is that the Advisory Council as envisaged in this Bill should become the real Development authority by including in it 7 Members of the Corporation instead of four as proposed by this Bill and the Advisory Council, as envisaged in this Bill should become the executive committee to carry out the decisions of the Development authority.

With regard to the question of compensation, I have to say a few words. There must not be a uniform rate of compensation. There are small agriculturists, as Shri C R Pattabhi Raman pointed out rightly, and persons of small means with small pieces of land and buildings which they use as their residence or dwelling places. The cases of such persons with small means of livelihood should be taken into special consideration when the question of compensation is considered. Therefore, in clause 6, after sub-clause (5) a provision should be specially added guaranteeing special consideration in the case of poor agriculturists and persons of small means of livelihood.

Then, there is the question of slum clearance. The policy adopted so far by the Improvement Trust for slum clearance has been a wrong policy. In the name of slum clearance, thousands of slum-dwellers were forced to move out of the city, miles away from the city. They were uprooted from their natural places of livelihood to become destitutes in far off places from Delhi. Is it the policy of Government, in the name of 'slum clearance', to chuck out all the poor unhappy slum-dwellers away from 'the heart of the city'? And should it be the outlook of Government or the public that only well-to-do people can live in the heart of the capital? Surely, that must not be our policy, that must not be our outlook. Then, it is absolutely necessary, when

the slums are cleared, that it should be made obligatory on the part of the Development Authority to provide cheap tenements within the easy reach of these poor people, or if necessary, tenements should be given to them at subsidised rates.

There is also the question of betterment tax. In principle, I oppose the levying of this betterment tax. Betterment tax is for the future benefits that could be derived as a result of the betterment programme. But even before the actual benefits from the betterment programme are afforded, the tax is being levied. But where is the guarantee that the benefits will be given to the taxpayers, for the tax they have given to the authorities. Therefore, the provision for levying betterment tax should be removed.

Now, I come to the question of the finances of the Authority. Regarding this, I have to submit that in no circumstance should the resources of the Delhi Municipal Corporation be reduced. At the same time, I have to point out that the Development Authority should not be placed in a position where it will have to depend on Government for every single item of work that it wants to execute. Therefore, provision should be made to give a portion of the collection of taxes and duties to the Development Authority.

If these changes were to be made in this Bill, this Bill will go to a very great extent to meet the requirements of the day, and public opinion will be represented in the Authority as far as possible.

#### साला श्रीकृत राम (पटियाला) :

उपाध्यक्ष महोदय, इस वयन आप के मामने दिल्ली के डेवलपमेंट का मनन था रहा है। इस विषय के लिए मुझे यही है कि यह विल सागरे आगया। मिनिस्टर साहब ने यह बताया कि डेवलपमेंट का काम इतना है कि जिसके लिए काफी इम्यु की जरूरत है और इस डेवलपमेंट के काम को करने के लिए इस डेवलपमेंट एशियटी को बनाना चाहिए। मुझे मिनिस्टर

साहब की यह बात बहुत पसन्द आई और इस बक्त मे खास तौर पर हिस्पेस्ट फर्मनस का जो इंटरेस्ट है उसके मुतालिक मे आपको तबज्जह दिलाना रहता है। मैं महसूस करता हूँ कि इस बक्त लोगों के दिल मे खायल यह पैदा हो गया है कि यह रेफ्यूजीज का काम डिस्ट्रेस्ट फर्मनस का काम मुक्कमिल हो चुका है और इसलिए इस तरफ तबज्जह देने को बहुत ज्यादा जरूरत नहीं है। रेफ्यूजीज का काम और जगह भले ही खन्म हो गया हो तो हो गया हो लेकिन जहां तक दिल्ली का ताल्लुक है यहां पर अभी बहुत काफी काम करने को पड़ा है। इस बक्त जैसे कहा गया कि यहां की आवादी २२ लाख है और इस २२ लाख की आवादी में १३ लाख रेफ्यूजी होंगे। गवर्नरमेंट ने मुक्किल मे उनके लिए कोई १ लाख या डेंड लाख क्वार्टर्स बनाये होंगे जो कि उनके लिए बहुत ना काफी होंगे। मैं समझता हूँ कि जब तक इस और बास तौर से तबज्जह नहीं दी जायगी तब तक यह स्वला ठीक तौर पर होन नहीं हो सकेगा।

उपाध्यक्ष महोदय, आपको नो शायद इस बात का इन्हम होगा कि इस बक्त दिल्ली के अन्दर करीब १० हजार म्कुवेट्स पटरियों पर पड़े हैं, ३ हजार को नो मकान नहीं मिला है और ३ हजार ऐसे हैं जिनको कि अभी तक दुर्बने नहीं मिली है। शाज कोई उनकी पंचाह करने वाला नहीं है और मुझे शक है कि आगर यह बाम दिल्ली कारपोरेशन के नियुर्ड किया जावे तो वे इसको डांक नौर पर पूरा कर सकेंगे। दिल्ली कारपोरेशन नो आपने काम मे लग जायेंगी और नव इस बाम को बोन करेगा। उस बासने डिस्ट्रेस्ट फर्मनस के तुक्ते नजर से मैं इस विल का स्वागत करता हूँ और मंत्री महोदय का इस विल को लाने के लिए धन्यवाद करता हूँ। यह जो एशियटी होगी इसके पास डेवलपमेंट के लिए रुपया भी होगा और उसके लिये काम भी यही होगा कि यह

## [साला अधिकार रामौ]

ठीक से डेवलपमेंट करे और अगर ठीक से उन्होंने प्रोसीड किया तो मुझे आशा है कि वह इस भवसले को हल कर ले जायेंगे। आज भी वे इधर उधर पढ़े हुए हैं और रिस्टेदारों के पास हैं और उनकी किसी ने बात तक नहीं पूछी है और यह डेवलपमेंट का काम होने में उनकी भी मुनावाई हो जायगी। आज हजारों आदमी बेसहारा पढ़े हैं और जिनकी कि शक्ति भी अभी तक गवर्नरेट ने नहीं देखी है और उनके प्रति लापरवाही वर्ती जाती है। हम जब हाठ युधवीर सिंह में पूछते हैं कि डाक्टर साहब उन गरीब व्यक्तियों का क्या हुआ तो वे कहते हैं कि भाई में क्या करूँ। हम उनके निए कहने तो बहुत हैं लेकिन कोई मुनता ही नहीं और हमें यह कह दिया जाता है कि इसके निए हमारे पास रूपया नहीं है। मेरी उम्मीद है कि आज जो यह डेवलपमेंट एथारिटी बन रही है उसका डेवलपमेंट का काम है और उसके पास रूपया होगा और अगर उसने ठीक में काम किया तो यह भवसला हन हो जायगा।

कल की बात में आपको बतलाऊ कि जब शाम के बक्त में अपने मकान पर था तो मेरे पास एक रेफ्यूजी आया और बहने लगा कि लाला जी जरा मेरे माथ चर्चिये में आपको अपनी कालोनी दिखाना चाहता है। मैंने उसमें कहा कि भाई क्या बान है यही मुझे बतना दो, तो उसने इसगर किया कि नहीं मैं उसके माथ जाकर वहा देंगू। जब उसने जिद की और मुझे यहा पर कुछ नहीं बतनाया तो मैं उसकी मुहब्बत में उसके माथ चला गया। वह शास्त्र लोदी कालोनी का रहने वाला था। वहा पर मैं देखा कि बीमियों दुकानें गिरी हुई पड़ी हैं और कहीं पर अस्काब बिल्डर पड़ा है और कहीं पर अस्काब बिल्डर पड़ा है। मैं तो वह माजरा देख कर हीरान रह गया। असल में बात यह थी कि उन लोगों को छोटी-छोटी दुकानें एलाट हुई थीं और जूकि वे उनके अन्दर अपना सारा माल

और अस्काब नहीं रख पाते थे इस बात से उन बेकारे मुकानदारों ने बरामदों को इसेमाल में ले लिया था और इस पर कमेटी ने एतराज किया और उनको सबको गिरा दिया। मेरी दातार साहब से दरखास्त है कि वे सुद जाकर देखें कि यह दिल्ली जो कि तमाम देश भर की राजधानी है और जो नई दिल्ली का एक हिस्सा है वहां पर सोग किस तरह पढ़े हुए हैं, किस तरह से हजारों लूपये का माल अस्काब इधर उधर बिल्डर पड़ा है और कोई देखने वाला नहीं है। जिस बक्त यह दुकानें बनाई गई थीं उस बक्त यह दुकानें बहुत छोटी-छोटी बनाई गई थीं और मामूली सा ५०० और ७०० का माल उनमें रखका जा सकता था, अब जब उनका काम बड़ा और उन्होंने ज्यादा सामान रखना चाहा तो उनको ज्यादा जगह की अस्तरत पड़ी और उसकी जगह से वे बरामदों को इसेमाल में ले आये जिनकी कि अनुनिश्चित कमेटी ने इजाजत नहीं दी और उनको गिरा दिया। जम्मन इस बात की है कि वहां और जगह दी जाय और जापदा दुकानें बनाई जाय और उनका ज्यादा जगह दी जाय। मैं प्रश्न उठाऊ कि जब आग दिल्ली का डेवलपमेंट उत्तर जा रहे हैं तो उसका डेवलपमेंट रेफ्यूजीज के प्लाइट आफ व्यू में बग्ना चाहिए। जिन भाइयों को भर्ती तक मरान व दुकानें नहीं मिली हैं उनको देने के निए प्राप्ति ना एनाट हाली ही चाहिए नहीं जिनका दुरान बिल चुको है व उनके निए नाकाफ़ी सार्विन हो गए हैं और उनकी और ज्यादा जगह दी जाय। जिन्होंने दुकानें बन चुकी हैं उनमें काम चलने वाला नहीं है और उनका दुगनी और तिगुनी दुकान बनाना पड़ता।

यह तो मैंने आपको दुकानों की हालत बतनाई। मकानों की समस्या कितनी गम्भीर है इसका आपको पता होगा हो। जब लालों आदमी वहां से भाग कर यहां आये तो उस बक्त यह सवाल था कि उनकी

जनकरता के मतानुसार जगह दी जाय लेकिन यह कहा गया कि हम उनकी जरूरत के लियाज से तो एकोमोडेशन नहीं दे सकते तिक्के दे अपने गुजर भर को जगह ने तो और एक छोटा सा कमरा देते बहुत साथ में पह शर्त लगा ही कि पांच आदिमियों को केवल एक कमरा मिलेगा । उस बहुत रेफ्यूजीज बही मुमीजन में थे, उन्होंने कहा कि अच्छी बात है अभी चला एक कमरा ही सही भागे देखा जायेगा लेकिन आज दस बर्ष होने को आये उनके लिए कोई माकूल इन्तजाम नहीं दिया गया और आप लग्जर समझ सकते हैं कि एक छोटे से कमरे में पांच रेफ्यूजे जे जिनके कि साथ २,३ या चार बम्बे भी होंगे वे कैमे वहां पर रहते होंगे । अब आप ही बतलाइये कि वे कहां जायें, आस्मान में जाय, दायें जाय, बायें जाय या कहा जाय?

**Shri Jadhav:** Sir, there is no quorum in the House.

**Shri V. P. Nayar (Quilon):** This appears to be the fourth or fifth time. It is obvious that hon. Members are very anxious to attend the House but the number fixed for the quorum seems to be rather too high. I may suggest that the quorum may be reduced to 5 or 10.

**Lala Achint Ram:** It is better to settle this afterwards.

**Mr. Deputy-Speaker:** Can I do it or the House can do it?

**Shri V. P. Nayar:** The House is to discuss the rules of procedure. There are several committees.

**Mr. Deputy-Speaker:** The bell is being rung.

Now, the hon. Member may continue.

**लाला अचिंत राम:** मैं यह घंटे कर रहा था कि हेमपरमेट वा जितना बाय पिया गया है, वह बहुत थोड़ा है और जब तक कि इस काम के लिए कोई ऐसी खास मध्यीनी डिवाइज न को जाय, जो कि यहां के

तेरह भाल डिस्ट्रिक्ट पर्सन्ज का सातिर-स्वाम इन्तजाम करें सके, तब तक इस सिल-सिले में कोई उपादा उम्मीद नहीं की जा सकती है। इसलिए जो यह अधारिटी बनाई गई है, मैं उसको बैलकम करता हूँ।

इन लोगों के लिए न जाने किनने मकान और कितनी दुकानें बनानी पड़ेंगी, लेकिन उससे भी पहला सवाल यह है कि इस काम के लिए कोई लैंड इडी जाय और उस पर कंस्ट्रक्शन के लिए बिल्डिंग मैट्टर्सियल दिया जाय, लोन दिया जाय और दूसरी फैसिलिटीज दं जाये ।

जैसा कि मैंने अभी कहा है, मैं इस अधारिटी को बैलकम करता हूँ और इस पर मुझे निहायत खुशी है, क्योंकि यह मुनामिब ही है कि जो हमारे पास हैडी मैट रियल है, उसको इस्तेमाल विधा जाय । इस मिलिनिले में भेगा मुझाव यह है कि इस अधारिटी में कम में कम एक दो रिप्रेजेनेटिव रीहंडिलियन मिनिस्ट्री के रखे जायें । आप का नां उसमें होना जरूरी है ही, लेकिन मैं समझता हूँ कि योंडा बहुत आपको आगे चलाने की जरूरत है । आपका बायियो काम रहते हैं, इलाइ, उसमें ऐसे आदमी भी रखे जाने चाहिएं, जो कि डिस्ट्रेस्ट पर्सन्ज की जहांरायान और उनके ममलों की तरफ आपकी तवज्ज्ञह दिला सकें ।

जब यहां पर बायोरेशन विल पर बहम हो रही थी, तो बहुत मे भाइयो ने कहा कि पुरानी और नई दिल्ली को मिला देना चाहिए । उनके साथ मेरो हमदर्दी थी और वह इम स्थान से कि पुरानी दिल्ली की ही तरह नई दिल्ली में भी लालों रेखूबी रहते हैं । उनमें बहुत से अगर पुरानी दिल्ली में रहते हैं तो उनकी दुकानें नई दिल्ली में हैं और अगर वे नई दिल्ली में रहते हैं, तो उनकी दुकानें पुरानी दिल्ली में हैं । अगर इन दोनों इमाकों के सिए एक ही अधारिटी होती, तो उनका काम आसान होता । वह नहीं

## [लाला झंडित राम]

हो सका और वह बिल पास हो गया। मेरा मुझाव यह है कि निई दिल्ली से गलियामेट के लिए जो नुमांदे इलंबट हों, उनको भी अधारिटी में रखा जाए। जिन डिस्प्लेस्ड पर्सन्ज की दुकान या मकान लोधी रोड, लाजपतनगर, कालबाजी, भालबीयनगर या राजेन्द्र नगर वर्गे रह में हैं, उनके इन्ड्रेस्ट्स को नई दिल्ली के एम० पी० रिप्रेजेन्ट कर सकेंगे।

इसके अलावा किसी ऐसे आदमी को भी उसमें जगह दी जाय, जो कि डिस्प्लेस्ड परम्पर्न इन्ड्रेस्ट्स को रिप्रेजेन्ट कर सके। आपने इस अधारिटी के बनाने में वह इन्ड्रेस्ट्स का स्थान रखा है। यह भी जरूरी है कि उसमें ऐसे आदमी भी रखे जायें, जो कि रेफ्रेंजर्ज के इन्ड्रेस्ट्स को रिप्रेजेन्ट कर सकें। ऐसे लिए मैंने ये नीन मुझाव दिए हैं। मुझे उम्मीद है कि मिनिस्टर साहब उन पर गौर बनेंगे।

**श्री नवल प्रभाकर:** उपाध्यक्ष महोदय, जब यह अस्थायी अधिकरण बना, तो उस समय बड़ी खुशी जाहिर की गई थी, किन्तु जब हम इस दो वर्ष के बीच में उसकी प्रगति और उसके काम को देखते हैं, तो हमें घोर निगाश होती है। मैं सोचता हूँ कि यह जो स्थायी अधिकरण बनने जा रहा है, वह क्या करेगा और क्या नहीं करेगा, यह तो अविष्य ही बतायेगा, किन्तु जो काम पिछले दो वर्षों में किए गए है, वे बड़े विचित्र हैं। मैं आपको यह बताना चाहता हूँ कि पिछले दो वर्षों में दिल्ली में अनधिकृत रूप से जिनने मकान बने हैं, उतने दिल्ली के इनिहाम में कभी नहीं बने हैं। उसकी जिम्मेदारी किस पर है? क्या लोगों पर है? मैं कहूँगा कि विकुल नहीं। उसकी जिम्मेदारी इस छी० छी० पी० ए० और उसके प्रशासन के ऊपर है।

होता यह है कि ओवरसीयर जाता है और जाकर लोगों को प्रोत्साहित करता है कि तुम मकान बनाओ। जब मुझे इस प्रकार की सूचना मिली थी मैंने स्वयं दिस्ट्री डेवेलपमेंट प्राविजनल अधारिटी के संकेटरी को बार बार टेलीकोन किया और कहा कि जो मकान बन रहे हैं, आप इनको रोकिए और लोगों को मना कीजिए, सेकिन कोई सुनवाई नहीं हुई। घड़ाघड़ मकान बनते जा रहे हैं। लोग कहते हैं कि जब अधारिटी बाले—उसके कमंचारी—आ कर कहते हैं कि मकान बनाओ, तो कोई बजह नहीं है कि हम मकान न बनायें। मैंने देखा है कि इस पिछले एक साल में बहुत ज्यादा मकान बने हैं और यह हालत यह है कि उन लोगों के पास नोटिस आ रहे हैं।

होता यह है कि एक ओवरसीयर जाता है और जिसका मकान बन रहा होता है, उसका नाम नोट करता है। उसके बाद वे लोग—मकानों के मालिक—उसके पास जाते हैं और न जाने क्या मत्र कूका जाता है, क्या दिया जाना है उसको कि वह नाम तो जहर निख लेता है, वह अधारिटी के दफ्तर में आकर रिपोर्ट भी दर्ज करा देता है और वहाँ से नोटिस भी ले लेता है, लेकिन वह नोटिस सम्बन्धित व्यक्ति को दिया नहीं जाता है कि तुम मकान बनाना बन्द कर दो। होता यह है कि वह मकान बन जाता है, पूरा हो जाता है और उस अवधि में वह ओवरसीयर किसी दूसरे इलाके में बदल दिया जाता है। वह ओवरसीयर उन नोटिसों के बंडल को नहीं आने वाले ओवरसीयर को दे जाता है, जो कि उन नोटिसों को बाटना शुल्क करता है। जो ओवरसीयर पैसा लेकर दूसरे इलाके में चला जाता है, उसको इस सम्बन्ध में पकड़ा नहीं जा सकता है, क्योंकि वह उम इलाके में होता नहीं है। इसी तरह नया ओवरसीयर भी लोगों को मकान बनाने के लिए प्रोत्साहित करता है और आपने सामने बनाने वाले मकानों के नोटिसों को दबा कर रखता है और जब उसको बदला जाता है, तो वह उन नोटिसों को उस

आदमी को द जाता है, जो कि उसकी जगह पर आता है। यह सिलसिला चलता रहता है और इस बजह से दिल्ली में आसीस हजार अनश्वित मकान बने हुए हैं। जब उन मकानों को तोड़ा जाता है, तो जाहिर है कि जिनका पैसा सगा होता है, वे दीड़-भूप करते हैं, भागते हैं और इस प्रकार सब हल्सा-नुल्ला बचता है। तो मैं कहना चाहता हूँ कि इस आयारिटी के प्रशासन से पूछा जाये कि यह जो ४० हजार मकान बने वे कैसे बने, क्यों बने, किस तरह से बने। इस आयारिटी ने जो दो साल में काम किया है वह बिल्कुल निकम्मा काम है। मैं तो यह कहना चाहता हूँ कि पहले दिल्ली इम्प्रूवमेंट ट्रस्ट के बारे में बहुत शिकायतें थी। उस के बाद आयारिटी आई। होना यह चाहिये या कि मध्ये प्रधिकारी वर्ग आयारिटी में आते किन्तु वही पुराने जो इम्प्रूवमेंट ट्रस्ट के समझे हुए और यिसे यिमाये लोग थे वही उस के अन्दर आ गये और उन्होंने बड़ी स्वृच्छी से यह नई कार्डवाइया शुरू कर दी। तो मैं आनन्दीय मत्री महोदय से कहना चाहता हूँ कि आने वाले समय में लोगों के पैमं से, धन से और लोगों के विचारों से नहीं बेला आना चाहिये। एक तरफ लोगों को इस बात का बढ़ावा दिया जाता है कि मकान बनाये, दूसरी तरफ मकान बनाये जाने पर उन को तोड़ा जाता है। एक तरफ कानून की अद्वेलना की जाती है उस समय तो मकान बनाने वाले को रोका नहीं जाता भेकिन वह करते हैं कि कानून में ऐसा प्रावीजन नहीं है। पहले नोटिस देंगे। नोटिस देने के बाद उस को सुनवाई होगी, सुनवाई होने के बाद जब वह सब कुछ कर देंगे तो उस के बाद उन के मकान तोड़े जायेंगे।

कुछ लोग ऐसे हैं जो अनआयाराइज्ड मकान बनाते हैं। उनके पहोस वाले जो आ कर शिकायत करते हैं कि हमारे पहोस

में मकान बन रहा है। जो मकान उस के पहोस में बन रहा है उसको तो तोड़ने कोई नहीं जाता है लेकिन दूसरे या तीसरे दिन शिकायत करने वाले के यह नोटिस आ जाता है और आठवें या दसवें दिन उसका मकान तोड़ दिया जाता है। यह हालत है। तो मैं चाहता हूँ कि एक इस तबकी एनकावायरी होनी चाहिये और उस के बाद हमें किसी निर्णय पर पहुँचना चाहिये। अगर इसी तरह से मैं मकान बनते औसे जायेंगे तो सरकार को उन को हटाने का कोई जरिया नहीं रह जायेगा। आप कहा तक उनको तोड़ेंगे। कितनों का स्लम किल्यरेस करेंगे। पुराना स्लम किल्यरेस भभी तक नहीं हो पाया है और यह नया स्लम बढ़ना जा रहा है और यह इतनी बड़ी तादाद में बढ़ रहा है कि इसको रोका नहीं जा सकता। इनके निये करोड़ों नहीं अरबों रुपये चाहिये।

जब पिछली आयारिटी बनी तो उस के कुछ समय पहले इम्प्रूवमेंट ट्रस्ट ने कुछ ले आउटम बजूर किये थे। उसने अपना एक स्टेंडर्ड बनाया था, उस के अनुमार उस समय मकान बनते थे। आयारिटी आई, उसने वे सारे ले आउट रद कर दिये, कालोनीज के। उसने अपना एक स्टेंडर्ड कायम किया। लोगों ने सोचा अच्छा है इसी स्टेंडर्ड के अनुमार चलते रहेंगे। लेकिन तीन महीने में ही वह स्टेंडर्ड चला गया और फिर नया स्टेंडर्ड आ गया और पुराना स्टेंडर्ड रद हो गया। लोगों ने कहा कि चलो कोई बात नहीं, यह नया स्टेंडर्ड है, बेहतर है, चलो इसके अनुमार बाय आया। कुछ लोगों का अधिकारी वर्ग के ऊपर असर आ, उस अधिकारी वर्ग के ऊपर जोकि ले आउट बजूर करता है। जब वह बात निकल गई और नई कालोनीज के ले आउट आने लगे तो उन्होंने स्टेंडर्ड को और कड़ा कर दिया, सड़के और चौड़ी हो गई, सरबिस लेन्स भी चौड़ी कर दी गई, पार्क चौड़े कर दिये गये और स्कूल बगैरह के लिये जितनी

## [धर्म नवल प्रभाकर]

बगह आहिये थी उस को और बढ़ा दिया और इस तरह से स्टेंडर्ड और बढ़ गया।

मुझे मालूम है कि एक कालोनी की उसका स्टेंडर्ड पास किया गया। उस कालोनी के बीच में एक कोपापरेटिव सोसाइटी के पचास साठ प्लाट थे। जब वे बेचारे प्रायारिटी के सामने गये और कहा कि वह जो पुरानी कालोनी है उसको जिस स्टेंडर्ड से पास किया गया है उसी के अनुसार हमारा भी पास कर दीजिये, उन्होंने कहा कि नहीं यद्य प्लेट बदल गया है। सोसाइटी वालों ने कहा कि जिस दिन कालोनी वालों ने दरखास्त दी थी उसी दिन हम ने भी दी थी, जो स्टेंडर्ड उनका है वही हमारा भी रखा जाये। तब उनसे कहा गया कि या तो प्राप प्राज की तारीख में इस स्टेंडर्ड को मान दीजिये नहीं तो कल फिर स्टेंडर्ड बदल जायेगा और प्रापके प्राठ दस प्लान कट जायेंगे। यह हानित है।

यहां पर टाउन प्लानिंग अग्रणीनाइजेशन का जिक्र किया गया। मैं उसके बारे में बताऊं। टाउन प्लानिंग अग्रणीनाइजेशन बनाया गया। वहां हमारे बहुत से प्रारकिटेक्ट्स बिठाये गये। वे बहुत अच्छे हैं, समझदार हैं। लेकिन उन्होंने इन दो सालों में काम क्या किया यह देखने की बात है। पिछले दो सालों में उन्होंने बार कालोनीज के ले आउट तैयार किये हैं। पिछले दिनों इस मवाल के जवाब में मुझे माननीय स्वाम्य संतो जी ने बताया था। इसमें पहले जब प्रायारिटी नहीं बनी थी तब ही इम्प्रूवमेंट ट्रस्ट ने दस पन्द्रह ले आउट तैयार कर लिये थे। वे सब सरकारी में आउट थे, लेकिन उनको रह कर दिया गया।

टी० पी० ओ० ने एक भास्टर प्लान तैयार किया। उसकी प्रदर्शनी भी हुई। वह का अन्तरिम प्लान। उसमें बड़ी बड़ी

डंपी उड़ानें भी गई थीं। उसमें कहा यदा कि बांदी बौक का एक पूरा भाल उड़ा दिया जाये और उसकी जगह बाल लगा दी जाये। बड़ी विचित्र सी बात है। लेकिन यह नहीं सोचा कि बांदी बौक के इतने बड़े बड़े मकानों का मुद्रावाचा सरकार कहां से देगो, इतना रुपया कहां से आवेगा। तो हमारा टाउन प्लानिंग पारगेनाइजेशन कास्टविकला को समझे और उसके अनुसार कारंवाई करे तभी यह काम सही तरीके से हो सकता है।

मकानों के नक्शों की बात सीजिये। मकानों के नक्शे दिये जाने हैं। मेरा दावा है कि उनमें मेरे दस या पन्द्रह प्रतिशत नक्शे तो स्थीर दिये जाने हैं। उनका पता नहीं चलता। इस बारे मेरे अपना खुद का अनुभव है। मेरे निवाचिन क्षेत्र के एक अधिकारी ने मुझे मे कहा कि आप जा हो रहे हैं मेरा नक्शा भी दफ्तर ने आइये। मैंने दफ्तर में अपने हाथ से उसका नक्शा दिया। लेकिन पता नहीं कि वह कहा गया। मैंने यह दफ्तर प्रश्ना कि वह नक्शा कहा गया। एक बहना था कि उसके पास होगा, दूसरा कहना था कि नीमरे के पास होगा। किसी ने कहा कि टाउन प्लानिंग अग्रणीनाइजेशन में चला गया है। उसके पास गया तो मानूम हुआ कि एंजीक्यटिव इंजीनियर के पास होगा, एंजीक्यटिव इंजीनियर के पास गया तो पता चला कि पता नहीं, शायद इम्प्रूवमेंट ट्रस्ट के दफ्तर में होगा। वहां गया तो मानूम हुआ कि वह भी नहीं है। यह हासिल है नक्शों की। अगर आप नक्शे देने हैं तो यह आशा करने हैं कि वे भीने में आप का नक्शा पास हो जायेगा किन्तु होता यह है कि नक्शा पास नहीं होता। उनको दुरी करने के लिये कोई न कोई नई बात निकाल दी जाती है। मेरे बिन्दुग कमेटी का भेजवार रह चुका हूँ जिसमें नक्शे पास किये जाते हैं। मैंने बहां देखा कि बरा बरा सी बात पर नक्शे फेल कर दिये जाते हैं। मैंने कई बार

भाषिकारी वर्ग को निवेदन किया कि जो पुराना डी० डी० पी० ए० का एकट है उसमें यह प्रावीजन है कि थोड़ा सा हेर केर आदमी कर सकता है, जैसे एक फूट या आधा फूट दीवार इधर के बजाय उधर कर सकता है, दरवाजा यहां के बजाय वहां लगा सकता है। पर उन्होंने बतलाया कि उन्होंने अपना नया रूल बना लिया है और उसके अनुसार कार्य करते हैं। उस से होता यह है कि जिस का नकाश आया उसे रिजेक्ट कर दिया। उसके प्रोसीडिंग को आप देख लीजिये। कमेटी की भीटिंग में जितने नकाश आते थे उनमें से ७० प्रतिशत रिजेक्ट कर दिये जाते थे। जब ऐसी हालत हो तो किसी को कैसे साहस हो सकता है कि वह मकान बनाये। मेरा माननीय मंत्री जी की सेवा में एक बहुत ही नम्र निवेदन है। मैं कहना चाहता हूं कि दिल्ली डेवेलपमेंट आधारिटी का प्रावीजनल आधारिटी का बिल आया उस से पहले सरकार को यह चाहिये था कि वह एक बहुत बड़ी जमीन डेवेलप करती और उस के बाद वह बिल लाती। मेरा नम्र निवेदन है कि सरकार जो कहती है कि वह ठीक है और हम भी उसका स्वागत करते हैं। लेकिन सरकार को चाहिये कि वह एक बड़ी रकम जब फरके भूमि को बिक्रित करे, और उसके बाद सही कीमत पर लोगों को प्लाट दे। तभी जाकर इन तमाम समस्याओं का समाधान हो सकेगा, निराकरण हो सकेगा। नहीं तो जिनके पास मकान नहीं हैं वे आध्य होंगे इस बात के लिये कि वे आप के कानून को दोड़ जैसा कि वह आज कर रहे हैं।

मेरे इलाके में एक तिहाड़ कालोनी है। इस इलाके में रिहैबिलिटेशन मिनिस्ट्री ने लोगों को सी सी गज जमीनें दे दी थीं और ५०० रुपया दिया था। उन्होंने एक एक कमरा बना लिया और उनसे कहा गया कि बाद में और बना सकोगे। उस बहर वह इसका आवीश जैसा ही इश्त्रूपमेंट ट्रस्ट में समाजा बाता था। वहां पर डेवेलपमेंट का

कोई सदाचल ही नहीं था। वह नांव की तरह था। आज तिहाड़ कालोनी नम्रर १ और २ के लोग जब नकाशा देते हैं तो उनको दूसरा कमरा बनाने नहीं दिया जाता हालांकि यह बात आधारिटी द्वारा तय हो चुकी है। मोतीनगर को लीजिये। मुझे बहुत प्रश्नों की तरह से मालूम है कि वहां पर पक्की सड़कें हैं, बिजली है लेकिन चूंकि वहां पर पानी और सीधर नहीं है इसलिये वहां के नकाशे रोक दिये गये हैं। जब आप समझ सकते हैं कि जब केवल एक छोटा सा कमरा हो और यदि एक व्यक्ति के चार बच्चे हैं और पिछले पांच, सात बच्चों में समझता हूं कि उनमें और बड़ी हो गई हो तो यह ज़रूरी बात है कि वे अपनी जगह में कुछ बड़ोतरी करने पर बाध्य हो जाते हैं और मैं समझता हूं कि ऐसी जगहों के लिये हमें जो अपना एक स्टेन्डिंग है उसमें भी कुछ कमी करनी पड़ेगी। कालोनीज का जो एक स्टेन्डिंग रखता गया है मैं समझता हूं कि वह स्टेन्डिंग शहर की बस्तियों तक के लिये ही रखा जाना चाहिये जहां कि पानी और सीधर डाल सकता है और न वह पानी दे सकता है और मेरा मुकाबल यह है कि ५ या ७ मील तक के लिये आप बेशक यह जानें लगा दीजिये कि वहां पर भूमिगत नालियां होंगी और सीधर सिस्टम होगा और जब वहां पर बिजली होगी और पानी होगा तभी हम वहां पर नक्शे पास करेंगे। लेकिन मैं आप से हाथ जोड़ कर प्रार्थना करना चाहता हूं कि उनसे आगे के जो रहने वाले लोग हैं और जहां कि आगामी १५ बच्चों में भी उन को पानी नहीं मिलेगा और उन को जमीदेव नालियां नहीं मिलेंगी, उनको तो कम से कम इतनी छट दे दीजिये कि वे मकान बना सकें।

मैं नांवों की बात बताना चाहता हूं। रिहैबिलिटेशन आधारिटी का बिल आया तो मैं ने कहा था कि बांधों के

## [श्री नवल प्रभाकर]

अन्दर मकान नहीं बनने लिये जा रहे हैं और आठ बाने प्रतिबंग के हिसाब से टैक्स लगा दिया गया है। अब गांवों के अन्दर कोई पक्की सड़कें या सीधर आदि की सुविधायें नहीं दी जा रही हैं जिसके लिये कि हर व्यक्ति से यह आठ बाने प्रतिबंग गज के हिसाब से टैक्स लिया जाय। देहली की कंसलटेटिव कमेटी में केंद्रीय गृह मंत्री माननीय पंत जी ने आवासन दिया और अधिकारी वर्ग को कहा कि आई यह आठ बाने देने की शर्त से देहात बालों को छूट दे दी जाये। कंसलटेटिव कमेटी में इस ओव को स्वीकार कर लिया गया किन्तु उस के बाबूजूद भी आज की तारीख तक वह आठ बाने हटाये नहीं गये हैं। इस सम्बन्ध में मैं कल भी शाम को सेक्टरी साहब से मिल कर आया हूँ और उन्होंने मुझे बताया कि अब शायद १२ तारीख को जो भीटिंग होगी तब उस के एंडें में यह ओव भायेगी। उन्होंने कहा कि डेवलपमेंट आर्थिरिटी की भीटिंग में इस को पास कर दिया है और आयन्दा जो इल बनाये गये हैं उनमें देहात बालों के लिये इस आठ बाने देने की छूट की रिप्रायत कर दी है . . . .

श्री च० ह० नायर (बाहुद दिल्ली) : आप भी तो भीटिंग में जाया करते हैं और आप को पता होगा कि वहां पर क्या होता है ?

द्वयास्थल अहोवय : यही बात तो बता रहे हैं कि भीटिंग में क्या होता है।

श्री नवल प्रभाकर : उसके बाद मैं उन्होंने स्वास्थ्य मंत्रालय को उस सम्बन्ध में एक पत्र लिखा और जो पत्र स्वास्थ्य मंत्रालय को लिखा था वह ६ महीने तक कहां पड़ा रहा मुझे पता नहीं। उसके बाद मैंने स्वास्थ्य मंत्री से मिल कर इस के लिये प्रार्थना की कि देहात बालों पर आप रहम करिये और उनके बकान बनने दीजिये। यह कह कर कि

जब तक आठ बाने प्रति बग्न मज़ा के हिसाब से वे लोग अदा नहीं करेंगे तब तक उसके नक्काशे मंजूर नहीं किये जायेंगे तभाल नक्काशों को रोक लिया गया है और आज की तारीख तक किसी को नक्काशे नहीं दिये गये हैं। ६ महीने तक वहां पर वह पत्र पड़ा रहा और किसी को उस का पता नहीं। उस सम्बन्ध में प्रस्ताव पास किया गया उसका भी कोई पता नहीं बलता कि वह कहां पर है। यह सब बातें हैं जिन पर कि मैं चाहता हूँ कि मंत्री महोदय विचार करें।

डेवलपमेंट बिल में जो एक प्रमेंटमेंट किया जा रहा है उस के सम्बन्ध में मैं कुछ शब्द कहना चाहता हूँ। गांवों के लोग जिन की कि जमीनें आमतौर से सरकार अपने परपत्र के लिये ऐक्वायर किया करती है उसके लिये यह सुझाया गया है कि सन् १९५५ की १ प्रकूबर को जो भी बाजार भाव या उसके अनुसार या इस समय के बाजार भाव के अनुसार, उनमें से जो भी कम होगा, उस भाव और उस कीमत पर हम गांव बालों की जमीनें ऐक्वायर करेंगे। उसमें यह भी कहा गया है कि यदि आवश्यक समझा गया तो उसमें २५ प्रतिशत की बढ़ि की जा सकती है। अब आप इसको स्वयं विचार करके देखिये कि १९५५ में मान लीजिये कि १ रुपये प्रति वर्ग गज जमीन की कीमत होती थी और १६६० में या १६७० में जो कर उस की ५ रुपये प्रति वर्ग गज कीमत हो जाती है तो आप को तो चार रुपये का भुकान हुआ लेकिन आप उस किसान को उसकी एक ओवाई अर्थात् १ रुपये उसको और देंगे, २ रुपये वे देंगे और सरकार वे रुपये अपने पास रख लेंगी। मैं माननीय मंत्री से निवेदन करना चाहता हूँ कि वे इस संशोधन पर पुनर्विचार करें और मैं यह चाहता हूँ कि आज जो आज का बाजार भाव हो उसके अनुसार उन से जमीन का मुद्राबिंदा मिलता चाहिये। मैं ही आज

वहे वहे जमीदारों को इस से अलग रख दीजिये और उन पर जले ही अपना यह संशोधन लागू कर दीजिये किन्तु वे स्टोटे छोटे जमीदार जिनके कि पास ७, १० या १५ बीचे जमीन है, मैं चाहता हूँ कि उनको इस संशोधन से ऐस्जेप्ट कर दिया जाये और उनको उस समय के बाजार भाव के हिसाब से जमीन की कीमत दी जाय। मैं आशा रखता हूँ कि माननीय मंत्री इस ओर प्रवृद्ध ध्यान देंगे और गरीब किसानों का खायाल रखते ही नहीं तो आगे आने वाले समय में उन को विरोधी लोग भड़का कर यहां प्रवर्द्धन करवायेंगे . . . . .

श्री स० अ० बनर्जी (कानपुर) : आप भड़का रहे हैं।

उत्तराध्यक्ष भूमोहर्य : माननीय सदस्य प्रबंधनी स्वीच को खत्म करें।

श्री नवल प्रभाकर : अन्त में मैं माननीय मंत्री से यह कहता चाहता हूँ कि जो भी विकास हो उसका लेखा जोखा इस सदन में दिया जाना चाहिये और प्रतिवर्व यहां पर उस की रिपोर्ट प्रस्तुत की जानी चाहिये और उसके ऊपर बहस होनी चाहिये कि आपने कितनी भूमि को विकसित किया और मैं यह जानना चाहूँगा कि पिछले दो वर्षों में आपने कितनी भूमि को विकसित किया। उधर से एक भाई ने कहा था कि कीमतें जो बढ़ गई हैं वह इम्प्रूवमेंट इस्ट की करतूत थी। आप आपको पता नहीं हैं। आपने इवलप-मेंट भावारिटी के ऊपर बोप दिया . . .

उत्तराध्यक्ष भूमोहर्य : प्रबंधनीय सदस्य अपना आसन छोड़ कर लें और अपनी बात खत्म करें। मैं इसके लिये तीन बार खट्टी बता चुका हूँ।

श्री नवल प्रभाकर : मैं आप का आदेश स्वीकार कर के उत्काल बैठ जाता हूँ। धन्यवाद।

श्री राजा रमेश : उत्तराध्यक्ष भूमोहर्य, यह जो संशोधन विधेयक इस समय सदन के सामने पेश है मैं उसका स्वागत करते हुए चन्द्र बातों की तरफ सदन के सदस्यों का ध्यान दिलाना चाहता हूँ।

यह बात इस सदन के सामने कई बार रखी गई है कि दिल्ली का यह दुर्भाग्य रहा है कि पिछले बहुत वर्षों से दिल्ली में विकास योजना के लिये या विकास कार्यों के लिये कोई एक आधारिटी नहीं थी कोई एक संस्था नहीं थी बल्कि विज्ञारी हुई संस्थाओं के जरिये यहां का विकास कार्यक्रम बल्दा रहा है और इस बारे में एक बार नहीं भनेक बार सदन के सामने विचार रखने गये और उसकी बुराइयों पर भी प्रकाश ढाला गया परन्तु कोई हस्त मंशा या कोई ऐसा सुझाव या ऐसा अमल अभी तक भी दिल्ली बातों के लिये और दिल्ली के विकास के लिये सामने नहीं आया है जिससे कि हमें आज यह प्रेरणा मिल सके कि आज हम यह कह सकें कि आपने बाले बमाने में जो तकलीफें हमने पीछे भुगती हैं उन तकलीफों को आगे भोगना नहीं पड़ेगा। यह ठीक है कि अस्थायी रूप से छी० छी० पी० ए० एक संस्था कुछ प्रसा० हुआ जब बनी थी और उस संस्था से बड़ी उम्मीदें लगाई गई थीं और यह भी आशा की गई थी कि इन सारी विज्ञारी हुई संस्थाओं का एकीकरण करके दिल्ली के विकास कार्य में यह संस्था लगेगी . . . .

उत्तराध्यक्ष भूमोहर्य : मैं समझता हूँ अभी माननीय सदस्य बहुत कुछ कहना चाहेंगे।

श्री राजा रमेश : जी हां भगवर इसाबत हो।

उत्तराध्यक्ष भूमोहर्य : ठीक है, आज यहीं तक रखिये, कल जब इस बिल पर बहस शुरू होगी तो अपनी बात पूरी कर लीजियेगा।

18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, the 12th December, 1957.